

**BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

EA No. 27/2026
IN
OA No. 458/2023
(Earlier OA No. 172/2026)

IN THE MATTER OF:

Smt. Shweta SharmaApplicant

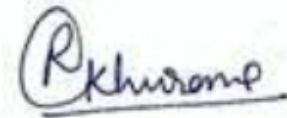
Versus

State of Haryana & Ors.Respondents

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Filed Through:



Place: Faridabad
Dated: 29.04.2026

Rahul Khurana, Advocate
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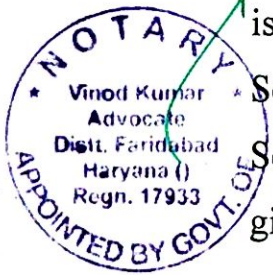
.....Respondents

**REPLY BY WAY OF AFFIDAVIT OF DHIRENDRA
KHADGATA, IAS, COMMISSIONER, MUNICIPAL
CORPORATION, FARIDABAD**

MOST RESPECTFULLY SHOWETH:

I, Dharendra Khadgata, IAS, Commissioner, Municipal Corporation, Faridabad, do hereby solemnly affirm and declare as under:

1. That vide order dated 30.03.2026, this Hon'ble Tribunal has treated the present Original Application as an Execution Application and issued Show-Cause Notice as to why order for execution under Section 25 of the NGT Act, 2010 and order for prosecution under Section 26 of the NGT Act, 2010 for non-compliance with directions given by this Tribunal be not passed.



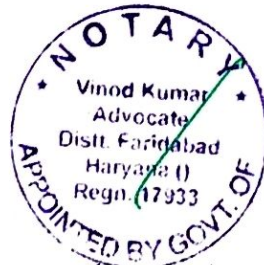
2. That it is most respectfully submitted that deponent has highest regard for this Hon'ble Tribunal and cannot even think not to comply with the order passed by this Hon'ble Tribunal. It is humbly submitted that green field colony has not been handed over to the Municipal

Corporation, Faridabad. It is for the colonizer i.e. M/s Urban Improvement Company Pvt Ltd. or the Residents Welfare Association to ensure compliance of Solid Waste Management Rules w.r.t. waste generated in the colony. Copy of OM dated 22.04.2026 issued by Ministry of Corporate Affairs is annexed herewith as **Annexure-R/1**. Copy of order dated 23.04.2026 passed by Hon'ble Supreme Court of India is annexed herewith as **Annexure-R/2**.

3. That without going into the issue of handing over of colony to MCF, at present stage, site in question has been cleaned. The compliance report in this regard is being filed separately. It is further submitted that dumping of waste of land in question was not done by MCF or its agency/contractor.
4. That it is undertaken to comply with the directions passed by this Hon'ble Tribunal.

VERIFICATION:

Verified at Faridabad on this 29th day of April 2026 that the contents of paras no. 1 to 4 of reply affidavit are true and correct to the best of my knowledge based on information derived from office record which I believe to be true. No part of it is false and nothing material has been concealed therein.




DEPONENT

I know the Deponent and He/She
Signed Print. His/Her Thumbs
Impression in My Presence

ATTESTED AS IDENTIFIED


Notary Faridabad (Haryana)


DEPONENT

29 APR 2026

MOST IMMEDIATE
HON'BLE SUPREME COURT MATTER
DoNH : 23-04-2026

भारत सरकार Government of India
 कॉर्पोरेट कार्य मंत्रालय Ministry of Corporate Affairs
 कॉर्पोरेट महानिदेशक कार्यालय Office of Director General (Corporate Affairs)

कोटा हाउस एनेक्सी, Kota House Annexe,
 1 शाहजहाँ रोड/1 Shahjahan Road,
 नई दिल्ली /New Delhi – 110011.

File No.:7/417/2012-CL-II

Dated : 22.04.2026

OFFICE MEMORANDUM

Subject : Urban Improvement Company Private Limited.

The undersigned is directed to convey the approval of Hon'ble Minister for Corporate Affairs to nominate Shri Sanjay Sood from MCA as Whole Time Director and also for nominee of Deputy Commissioner (from the Headquarter) as the part-time director.

2. Further, the Govt nominated Board will be asked to complete the immediate tasks in the next six months and simultaneously submit before the Hon`ble Supreme Court that colony be handed over to the Municipal Corporation Faridabad for future action on completion of pending works, disposal of plots, maintenance etc.

3. This issues with the approval of competent authority.



(नारायणन एस. NARAYANAN S.)
 अवर सिचव|UNDER SECRETARY

To

The Regional Director (Northern Region),
 Ministry of Corporate Affairs
 New Delhi

Copy for information to :

1. PPS to Hon'ble CAM
2. PSO to SCA
3. PPS to DGCoA / DII (SS) / DII (SS) / Dir (PG & CFs)

ITEM NO.6

COURT NO.8

SECTION XIV

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal(C) No(s). 9669-9671/2024

[Arising out of impugned final judgment and order dated 22-03-2024 in COASB No. 37/2011 22-03-2024 in COASB No. 36/2011 22-03-2024 in COASB No. 79/2011 passed by the High Court of Delhi at New Delhi]

GREENFIELDS PLOTHOLDERS CUM RESIDENTS ASSOCIATION Petitioner(s)

VERSUS

URBAN IMPROVEMENT COMPANY PVT. LTD. & ORS.

Respondent(s)

[TO BE TAKEN UP AT 3.30 P.M.]

IA No. 182514/2024 - ADDITION / DELETION / MODIFICATION PARTIES

IA No. 184943/2024 - APPROPRIATE ORDERS/DIRECTIONS

IA No. 232831/2024 - APPROPRIATE ORDERS/DIRECTIONS

IA No. 102543/2026 - APPROPRIATE ORDERS/DIRECTIONS

IA No. 186876/2024 - APPROPRIATE ORDERS/DIRECTIONS

IA No. 16265/2025 - APPROPRIATE ORDERS/DIRECTIONS

IA No. 95781/2026 - APPROPRIATE ORDERS/DIRECTIONS

IA No. 186091/2024 - APPROPRIATE ORDERS/DIRECTIONS

IA No. 84730/2026 - APPROPRIATE ORDERS/DIRECTIONS

IA No. 185211/2024 - APPROPRIATE ORDERS/DIRECTIONS

IA No. 276573/2024 - APPROPRIATE ORDERS/DIRECTIONS

IA No. 300827/2025 - APPROPRIATE ORDERS/DIRECTIONS

IA No. 240163/2024 - APPROPRIATE ORDERS/DIRECTIONS

IA No. 249495/2025 - APPROPRIATE ORDERS/DIRECTIONS

IA No. 175077/2025 - APPROPRIATE ORDERS/DIRECTIONS

IA No. 94321/2025 - EARLY HEARING APPLICATION

IA No. 101065/2024 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT

IA No. 184944/2024 - EXEMPTION FROM FILING O.T.

IA No. 279520/2024 - EXEMPTION FROM FILING O.T.

IA No. 185209/2024 - EXEMPTION FROM FILING O.T.

IA No. 236862/2024 - EXEMPTION FROM FILING O.T.

IA No. 236860/2024 - INTERVENTION/IMPLEADMENT

IA No. 175074/2025 - INTERVENTION/IMPLEADMENT

IA No. 232832/2024 - INTERVENTION/IMPLEADMENT

IA No. 16384/2025 - INTERVENTION/IMPLEADMENT

IA No. 179050/2024 - INTERVENTION/IMPLEADMENT

IA No. 185206/2024 - INTERVENTION/IMPLEADMENT

IA No. 101066/2024 - PERMISSION TO FILE LENGTHY LIST OF DATES

WITH

SLP(C) No. 20646/2024 (XIV)

IA No. 186796/2024 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT

Date : 23-04-2026 These matters were called on for hearing today.

CORAM : HON'BLE MR. JUSTICE DIPANKAR DATTA
HON'BLE MR. JUSTICE SATISH CHANDRA SHARMA

For Petitioner(s) :Mr. Chritarth Palli, AOR

Mr. Pradeep Aggarwal, Adv.
Mr. Lal Pratap Singh, Adv.
Mr. Umesh Pratap Singh, Adv.
Mr. Arjun Aggarwal, AOR
Mr. Sahil Gupta, Adv.
Mr. Vishal Singh, Adv.
Mr. Aman Kumar, Adv.

For Respondent(s) :Mr. Gopal Sankarnarayanan, Sr. Adv.

Mr. Nikhil Rohtagi, Adv.
Mr. Akshat Vachher, Adv.
Mr. Shrey Lodha, Adv.
Mr. Dulraj Jain, Adv.
Ms. Abhiti Vachher, Adv.
Mr. Jasvinder Choudhary, Adv.
Ms. Nandni Sharma, Adv.
Mr. Shourya Dasgupta, Adv.
Ms. Aayushman Aggarwal, Adv.
Mr. Mayank Choudhary, Adv.
M/S. Vachher And Agrud, AOR

Mr. Ankit Anandraj Shah, AOR

Mr. Alok Sangwan, Sr. A.A.G.
Mr. B.k. Satija, A.A.G.
Mr. Samar Vijay Singh, AOR
Mr. Sumit Kumar Sharma, Adv.
Mr. Rajat Sangwan, Adv.
Ms. Sabarni Som, Adv.
Mr. Aman Dev Sharma, Adv.
Mr. Vaibhav Yadav, Adv.
Ms. Divya Sharma, Adv.
Mr. Sudhanshu Rai, Adv.
Mr. Rajat Sinha Roy, Adv.

Mr. Brijender Chahar, A.S.G.
Mr. Shantanu Sharma, Adv.
Mr. Annirudh Sharma-ii, Adv.
Mr. Ishaan Sharma, Adv.
Ms. Arushi Singh, Adv.
Mr. Shashank Bajpai, Adv.
Mr. Adarsh Kr. Panday, Adv.
Ms. Madhulika Upadhyay, AOR

Mr. Radhakrishna S Hegde, Adv.
Mr. Rajeev Singh, AOR

Mr. Satish Pandey, AOR
Mr. Sarveshwar Singh, Adv.
Mr. Dwaipayan Chatterjee, Adv.
Ms. Jay Jaimini Pandey, Adv.
Mr. Sanjeet Kumar, Adv.
Mr. Meghraj Singh, Adv.
Mr. Akbar Ali, Adv.
Mr. Faheem Ahmed, Adv.

Mr. Anil Nag, AOR

Ms. Puja Dewan, AOR
Mr. Gaurav Kejriwal, Adv.
Mr. Uday Seth, Adv.

Mr. T. V. S. Raghavendra Sreyas, AOR
Mr. Siddharth Vasudev, Adv.
Ms. Gayatri Gulati, Adv.

Mr. Krishan Kumar, Adv.
Ms. Sunita Arora, Adv.
Mr. Sunny Khandelwal, Adv.
Ms. Shweta Sharma, Adv.
Mr. Shivam Bedi, Adv.
Mr. Krishna Kumar, Adv.
Ms. Nandani Gupta, Adv.
Dr. Mrs. Vipin Gupta, AOR

**UPON hearing the counsel the Court made the following
O R D E R**

1. Mr. Brijender Chahar, learned Additional Solicitor General, has placed before us Office Memorandum dated 22nd April, 2026. Reading it, we find that the Under Secretary to the Government of India, Ministry of Corporate Affairs has nominated Shri Sanjay Sood, from the Ministry of Corporate Affairs, as Whole Time Director pursuant to the order passed by this Court on 24th March, 2026.
2. Shri Sanjay Sood shall take over the charge as Whole Time Director from Shri Bharat Bhushan on 1st May, 2026. Shri Bharat Bhushan shall make over charge together with all relevant documents and records to Shri Sanjay Sood at

a mutually convenient time.

3. The Commissioner's nominee on the Board is yet to be nominated. Let such nomination be made by 4th May, 2026, as prayed by Mr. Chahar.

4. Insofar as appointment of a Part Time Director is concerned, several proposals are received by this Court.

5. We request Mr. Alok Sangwan, learned Senior Additional Advocate General, who is appearing for the State of Haryana to place before us the names of two retired officers from Indian Administrative Service (IAS) with complete credentials, one of whom would also be included in the Board for the purpose of implementation of the directions to be issued by this Court from time to time.

6. Shri Arun Arya, appointed as Court Commissioner by the order impugned, shall submit a status report by the next date of hearing indicating the steps taken by him ever since he came to be appointed.

7. By 26th April, 2026, Shri Arun Arya and Shri Bharat Bhushan shall approach the Commissioner of Police, Faridabad¹ as well as the Director of District Town Planner Enforcement, Faridabad². In the presence of both or their authorized officers, Shri Arun Arya and Shri Bharat Bhushan shall identify the plots where allegedly constructions have been raised in violation of the orders passed by this Court. The Commissioner and the Director shall ensure that apart from the constructions which are already raised, which shall be subject to result of these petitions, no further construction is raised by any party as well as no land of the Company is encroached.

8. The Commissioner shall ensure that a compliance report is filed by the next date of hearing.

¹ Commissioner

² Director

9. Re-list the special leave petitions on 14th May, 2026 at 3.30 PM.
10. Interim order, passed earlier, shall continue till the next date of hearing.

(JATINDER KAUR)
P.S. to REGISTRAR

(SUDHIR KUMAR SHARMA)
COURT MASTER (NSH)